## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.3182 ANSWERED ON 18.12.2025

#### **ADEQUATE REPRESENTATION IN BBMB**

**†3182. SMT. SANJNA JATAV:** 

Will the Minister of POWER be pleased to state:

- (a) whether Rajasthan which is a major partner State in the sharing of the waters of the Ravi Beas rivers has not been provided appropriate representation in the Bhakra Beas Management Board (BBMB) in accordance with the agreements made and decisions taken in the previous meetings, if so, the details thereof;
- (b) the steps being taken by the Government and BBMB to provide appropriate representation to Rajasthan including the creation of any additional position for a full time member from Rajasthan;
- (c) whether the Bhakra Beas Management Board (BBMB) consists mainly of officers from the successor States of United Punjab (as defined in the Punjab Reorganization Act, 1966) at present and Rajasthan is not adequately represented;
- (d) if so, the measures proposed to include officers from Rajasthan in key positions in BBMB along with details of timeline and procedure for their appointment; and
- (e) if not, the time by which the representation from Rajasthan is likely to be ensured?

#### ANSWER

### THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (e): The posts in BBMB have been allocated to the partner states in the ratio as per their interim arrangement dated 29.11.1988 between the partner states. As of July 2025, the state of Rajasthan has a sanctioned share of 518 posts (comprising of Group A, B, C and D categories) in the overall sanctioned strength of BBMB. However, only 164 posts have been filled, resulting in 354 vacancies in Rajasthan's sanctioned share.

Further, the posts of Secretary, Special Secretary, Director (Security, Safety & Consultancy) and Director (HRD), are manned by officers one each from the State of Haryana, Himachal Pradesh, Punjab, and Rajasthan.

As per section 79(2)(b) of the Punjab Reorganisation Act 1966, Bhakra Beas Management Board consist, inter-alia, of a representative each of the Governments of the States of Punjab, Haryana and Rajasthan and Himachal Pradesh to be nominated by the respective Government. Thus, there is representation of each State in the Board. Further, to accommodate representation of the partner states of BBMB, as per their request, the proposal of amendment in section 79(2)(a) of The Punjab Reorganisation Act, 1966 has been initiated to increase the number of whole time members in BBMB from existing 2 to 4.

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